

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 268 of 2013 & IA-359 of 2013
&
Appeal No. 200 of 2013 &
I.A. No. 279 of 2013

Dated : 4th March, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 268 of 2013 & IA-359 of 2013

The Electricity Deptt. Andaman & Nicobar Islands ... Appellant(s)

Versus

M/s Suryachakra Power Corporation Ltd. & Anr. ... Respondent(s)

**Counsel for the Appellant(s) : Mr. Rakesh K. Khanna, ASG
Ms. Ruchi Sindhvani
Ms. Megha Bharara
Ms. Bandana Shukla**

**Counsel for the Respondent(s) : Mr. M.G. Ramachandran for
R-1
Mr. Suyash Guru for JERC**

Appeal No. 200 of 2013 &
I.A. No. 279 of 2013

M/s. Suryachakra Power Corporation Ltd. ... Appellant(s)

Versus

Electricity Department & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran

**Counsel for the Respondent(s): Mr. Rakesh K. Khanna, ASG with
Ms. Ruchi Sindhvani,
Ms. Megha Bharara and**

**Ms. Bandana Shukla for R-1 & 2
Mr. Suyash Guru for JERC.**

ORDER

We have heard the learned counsel for the parties.

Post the matters for further submissions on **4.04.2014 at
12.30 p.m.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/kt